1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Tea Board.'

The question was put and the motion was adopted.

PAPERS LAID ON THE TABLE— Contd.

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): Sir, I beg to lay on the Table:-

- I. A copy each (in English and Hindi) of the notification of the Ministry of Industry (Department of Industrial Policy and Promotion), under Section 3 of the Essential Commodities Act, 1955:
 - (1) S.O No. 490(E) dated 24.6.1999 publishing amendment to the Newsprint Control Order, 1962.
 - (2) S.O. No. 491(E) dated 24.6.1999 publishing amendment to the Newsprint Control Order, 1962.
 - (3) S.O. No. 764(E) dated 15.9.1999 publishing amendment to the Newsprint Control Order, 1962.
 - (4) S.O. No. 1026(E) dated 11.10.1999 publishing amendment to the Newsprint Control Order, 1962. [Placed in Library. See .No .LT-259/99]
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Industrial Development), under of Section 160 of the Patents Act, 1970.:
 - (i) S.O. 411(E) dated 2.6.1999 publishing the Patents (Amendment) Rules, 1999.
 - (ii) G.S.R. 1148 (E) dated 19.11.1999 publishing the Patents (Second Amendment) Rules, 1999..(Placed in Library. Sec .No. LT-260/99)